

Central Excises and Salt Act, 1944:—

(a) The Central Excise (Twenty-seventh Amendment) Rules, 1963 published in Notification No. G.S.R. 1825 dated the 30th November, 1963.

(b) The Central Excise (Twenty-eighth Amendment) Rules, 1963 published in Notification No. G.S.R. 1826 dated the 30th November, 1963.

[Placed in Library. See No. LT-2089/63]

(iii) a copy each of the following Notifications under section 159 of the Customs Act, 1962:—

(a) Notification No. G.S.R. 1791 dated the 23rd November, 1963.

(b) Notification No. G.S.R. 1792 dated the 23rd November, 1963.

[Placed in Library. See No. LT-2090/63]

(iv) a copy of Notification No. F. 4(45)/63-Fin (E) published in Delhi Gazette dated the 7th November, 1963, making certain further amendments to the Delhi Sales Tax Rules, 1951, under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941, as in force in the Union Territory of Delhi.

[Placed in Library. See No. LT-2091/63]

**NOTIFICATION UNDER RESERVE BANK OF INDIA ACT**

**Shri B. R. Bhagat:** On behalf of Shrimati Tarkeshwari Sinha I beg to lay on the Table a copy of Reserve Bank of India Notification No. 1 dated the 30th November, 1963, making certain amendment to the Reserve

Bank of India (Note Refund) Rules, 1935, under proviso to section 28 of the Reserve Bank of India Act, 1934.

[Placed in Library. See No. LT-2092/63].

12.25 hrs.

**ARREST OF SHRI B. P. MAURYA**

**Mr. Speaker:** I have to inform the House that I have received the following communication, dated the 12th December, 1963, from the Sub-inspector of Police, Allahabad, Camp, Police Station, Parliament Street, New Delhi:

"I have the honour to inform you that Shri B. P. Maurya, Member, Lok Sabha, was arrested at 8.30 A.M. on the 12th December, 1963 in case No. 707 under rule 41(c) of the Defence of India Rules and he is going to be produced before A.D.M., Delhi, with the request for transferring to Allahabad."

**श्री रामसेवक यादव (बाराबंकी) :**

अध्यक्ष महोदय, इस सम्बन्ध में मैं ने एक कार्लिंग अटेंशन मोशन दिया था। मेरा निवेदन है कि आज जब मैं सवेरे अखबार पढ़ रहा था तो श्री मौर्य का टेलीफोन मेरे पास आया और मुझे यह इतिला मिली कि उन्होंने ने ३० अप्रैल सन् १९६३ को जो एक भाषण इलाहाबाद में दिया था, जिस से जनता में रोष पैदा होने की सम्भावना थी पुलिस की राय में, उस के लिए उन को डिफेंस आफ इंडिया रूल्स के अन्तर्गत गिरफ्तार किया गया है। मेरा निवेदन है कि इस प्रकार डिफेंस आफ इंडिया रूल्स का उपयोग विरोधियों को दबाने के लिए किया जा रहा है। इससे तो जो हमारे व्यक्तिगत स्वतंत्रता के और मौलिक अधिकार हैं उन का हनन होता है। यह बड़े महत्व का विषय है। मेरा निवेदन है कि इस पर चर्चा की जाय।

**Shri Nath Pai (Rajapur):** I should like to avail myself of this opportunity to bring to the notice of the Prime